

**NOTIFICATION NO. 298/2013**

**NORMS**

**(A) NORMS FOR DESIGNATION OF ADVOCATES AS SENIOR ADVOCATES**

- (1) *Fifteen years standing at the Bar. In calculating the 15 years standing at the Bar, services rendered as Judicial Officer shall be taken into consideration;*
- (2) *Annual declared gross income from profession should not be less than **Rs.7,00,000/-** for the past three years and should be an income tax assessee for 10 years preceding the date of consideration;*

***Provided the income limit shall not apply to the Government Counsel who have been Law Officers during the relevant time.***
- (3) *Should furnish at least fifteen judgments where he has contributed to the growth of law, in the preceding three years;*
- (4) *The main criteria for designation as Senior Advocate should be the calibre, merit and ability and academic distinction of the Advocate concerned, including his/her character, conduct and behaviour towards the court and brother/sister members of the Bar;*
- (5) *Should be mainly practising in the High Court of Madras, Madurai Bench and Courts Subordinate to it, including the Tribunals.*

**Note:**

- (i) *Canvassing of any kind is prohibited;*
- (ii) *If the name of an Advocate has been considered and not favourably approved by the High Court, he/she shall not be considered by the Committee for a period of two years thereafter.*

**PROCEDURE**

**(B) PROCEDURE FOR DESIGNATION OF ADVOCATES AS SENIOR ADVOCATES**

- (1) *There shall be a Select Committee comprising of Ten Honourable Judges of the High Court, preferably representing different facets of law, which will identify such of those advocates, who by their ability, conduct, standing at the bar or special knowledge or experience in law and distinction are eligible to be designated as Senior Advocates in terms of Section 16(2) of the Advocates Act, 1961.*
- (2) *Advocate, for being designated as Senior Advocate, on being invited by the High Court, shall furnish the information in the format prescribed in the 'Annexure'.*
- (3) *The Select Committee, after verifying the credentials of the Advocate to be so designated as Senior Advocate based on the norms, will recommend and forward the names to the Honourable Chief Justice, for approval by the High Court.*
- (4) *The decision of the Honourable Chief Justice shall prevail if there is no consensus in the Select Committee while recommending name or names of advocates for designation as Senior Advocates.*
- (5) *The Select list of names will thereafter be placed for approval before the High Court for designation as Senior Advocates.*
- (6) *The High Court, by simple majority, shall withdraw the designation of a Senior Advocate, in case it is found that –*
  - ▶ *he/she has acted in violation of the undertaking given after such designation, to the effect that he/she will not draft or sign pleadings in any Court, shall in all cases be assisted by another Advocate and shall not directly give consultation to any litigant;*
  - ▶ *has committed professional misconduct;*
  - ▶ *has shown intemperate behaviour in Court;*
  - ▶ *has been found invariably negligent in professional duties;*
  - ▶ *has failed to maintain at least two junior advocates in his office or on any other valid ground.*

ANNEXURE

<i>S.No.</i>	<i>Description</i>	<i>Details</i>
1	Name	
2	Qualification	
3	Date of birth	
4	Permanent address	
5	Address to which communication is to be sent	
6	Date and place of enrolment as Advocate	
7	Number in the roll of advocates maintained by the State Bar Council	
8	Are you a member of any Association of Lawyers? If so, give details.	
9	Number of years' practice (or judicial service) and in which Court?	
10	Have you specialised in any field of law? If so, give details.	
11	Have you been a chamber junior to any Lawyer? If so, furnish the name of such Lawyer/Lawyers and the period held as such.	
12	Is any junior lawyer attached to your chamber? If so, furnish name of such Lawyer and the period held as such.	
13	(i) Since when have you been an assessee under the Income Tax Act in respect of your profession (ii) What is your gross income returned for last 3 years and the net income on which you have been assessed	
14	Are you in the panel or do you hold any office under the State or Central Government?	
15	Reference to any important matter in which you have appeared?	
16	Have you had to your credit any publication in any Journal? If so, give details	
17	Have you attended or participated in any seminar/conference relating to law?	

18	Are you connected with any faculty of law?	
19	Has any application for designation as Senior Advocate been made to the High Court Madras or any other Court before? If so, what happened?	
20	Are you ordinarily practising within the jurisdiction of the High Court of Madras?	
21	Other information/particulars, if any, including legal aid work.	
22	Are you involved in any criminal case/Bar Council proceedings	

Note: All records/certificates in support of the information furnished above should be appended to the application.

HIGH COURT, MADRAS  
DATED : 24/10/2013

Sd/- P.Kalaiyaran  
REGISTRAR GENERAL